Central Administrative Tribunal Madras Bench

OA 310/00153/2020

Dated Friday the 31st day of January Two Thousand Twenty

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

R.Sowrirajan, Assistant Engineer, National Highways Division, Public Works Department, Puducherry.

...Applicant

(By Advocate M/s B. Chandra Prabha)

Vs

- 1. Union of India, Rep by the Secretary to Government of India, Ministry of Home Affairs, North Block, New Delhi – 110 001.
- 2. The Chief Secretary, Government of Puducherry, Chief Secretariat, Pondicherry.
- 3. The Secretary (Works & Finance), Government of Puducherry, Chief Secretariat, Pondicherry.
- 4. The Chief Engineer, Public Works Department, Pondicherry.

....Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- "i. To direct the respondents to pass orders on the appeal submitted by the applicant dated 07.06.2019 within the time limit stipulated by this Hon'ble Tribunal.
- ii. To award costs, and pass such further and other orders as may be deemed and proper and thus render justice."
- 2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant was issued with a charge memo dt. 29.12.2015 after a delay of more than 7 years from the date of incident. The inquiry officer held the charges as 'not proved' vide inquiry report dt. 22.06.2017, but a disagreement memo has been issued vide order dt. 20.10.2017 by the Disciplinary Authority. The applicant submitted his detailed reply dt. 20.11.2017 to the disagreement memo. But by order dt. 26.04.2019 the Disciplinary Authority without considering the written submissions as well as the inquiry report imposed the penalty of reduction by one stage. The applicant has submitted his appeal dated 07.06.2019 to the respondent against the penalty imposed by the Disciplinary Authority, but till date no orders have been passed. He submits that the applicant will be satisfied if his appeal is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.
- 3. In view of the limited submission made and without going into the

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Annexure A5 appeal dt. 07.06.2019 submitted by the applicant in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

4. OA is disposed of at the admission stage.

(T. Jacob) (P. Madhavan)
Member(A) 31.01.2020 Member (J)
AS